

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(CAA)-19(PB)/2018

IN THE MATTER OF:

Sabre Technet Pvt. Ltd. & Adcom Services
Private Limited

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 230-232 of the Companies Act

Order delivered on 14.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant/Petitioner : Mr. Sougath Sinha, Adv.
For the OL, Delhi : Mr. Amish Tandon, Mr. Rohit Saroj, Adv.
For the R.D.(NR) : Mr. C. Balooni, Company Prosecutor

ORDER

On behalf of the Regional Director, a request for some time has been made. Likewise, on behalf of Income Tax Department, learned Counsel has stated that a copy of the paper book is not with him. A perusal of the affidavit of service shows that the Income Tax Department Ward No. 4(3) & 25(4) of the C.R. Building, I.P. Estates, New Delhi has been served on 15.03.2018. Let a copy of the paper book be handed over to the Income Tax Deptt. Reply by the RP and the Income Tax Department be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within two weeks with a copy in advance to the Counsel opposite.

List for further consideration on 03.07.2018.

Sd

(M.M. KUMAR)

Sd

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)